

15.25 hrs.

Title: Consideration and passing of St. John Ambulance Association (India) Transfer of Funds (Repeal) Bill, 2001.

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. THAKUR): Sir, I beg to move:

"That the Bill to repeal the St. John Ambulance Association (India) Transfer of Funds Act, 1956, as passed by Rajya Sabha, be taken into consideration."

Sir, this is a small repeal Bill. It was enacted to bifurcate the share of Pakistan in the Ambulance Act. It is redundant now and so this Bill should be repealed.

MR. CHAIRMAN : Motion moved:

"That the Bill to repeal the St. John Ambulance Association (India) Transfer of Funds Act, 1956, as passed by Rajya Sabha, be taken into consideration"

श्री रामदास आठवले (पंढरपुर) : सभापति महोदय, पाकिस्तान की एम्बुलेंस भारत में और भारत की एम्बुलेंस पाकिस्तान में जानी चाहिए। जो बिल आप लाए हैं उसका हम समर्थन करते हैं लेकिन यह बिल बहुत देर से 55 साल बाद लाया गया है लेकिन यह एक अच्छा बिल है, देश की इंटैग्रिटी को बढ़ाने वाला है और हम इसकी सराहना और समर्थन करते हैं।

MR. CHAIRMAN:

The question is:

"That the Bill to repeal the St. John Ambulance Association (India) Transfer of Funds Act, 1956, as passed by Rajya Sabha, be taken into consideration"

The motion was adopted.

MR. CHAIRMAN: The House would now take up clause by clause consideration of the Bill.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1-Short Title

Amendment made:

Page 1, line 4,--

For "2001"

Substitute "2002" (2)

(Dr. C.P.Thakur)

MR. CHAIRMAN: The question is:

"That Clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, Line1,--

for "Fifty-second"

substitute "Fifty-third" (1)

(Dr. C.P.Thakur)

MR. CHAIRMAN: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

DR. C.P. THAKUR: Sir, I beg to move:

"That the Bill, as amended, be passed. "

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

MR. CHAIRMAN: Now, we will take up Private Members' Legislative Business. Bills for introduction.